What is the strength of employees and does it have my accognised union or not?

SHRI T A PAI I expect the Hardwan Plant to break even next year. It is of the most recent origin and our Foundry Forge is yet to be installed. The number of empleyees as far as I remember is about eight thousand. Now there are two unions, both are fighting for recognition.

SHRI N R CHOUDHURY I would like to know from the Minister whether they have any plan to constitute any such Joint Committee for other industries also

SHRI I A PM As the honomable House knows, for the steel industry we have a similar Committee and we have now a Committee for the coal industry

SHRI MONORANJAN ROY Is there my other union in this establishment apart from the INTUC and the AITUC and what is the present minimum wage for an unskilled worker and what was the interim increment suggested.

MR CHAIRMAN Does it arise out of this?

SHRI T A PAI I do not have the figure of the minimum wages now But I can tell the House that the two major timous involved are the INTUC and the VILC because they represent the majority of the workers

(Interruptions)

MR CHAIRMAN No other question

SHRI T A PAI These are the recognis d unions in most of these plants

SHRJ T V ANANDAN May I ask the Minister whether it is practicable in this country to fix the wage linked to production as long as you have not guaranteed the need based minimum to a wage carner?

SHRI I A PAI Su I do not want to set into a debate over this question

MR CHAIRMAN It does not arise Next question

\*509 [The questioner (Shir M K Mohta) was absent For answer vide col 32 infra.]

Wage Board for Working Journalists

\*510 SHRI KRISHAN KANI †

DR Z A AHMAD
SHRI KALI MUKHERJEF
SHRI CHANDRA SHEKHAR
SHRI KOTA PUNNAIAH
SHRI A G KULKARNI
SHRI P K KUNJACHEN

Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) Whether any decision has been taken to constitute the new Wage Board for Working Journalists and

(b) if so what are the details thereof?

THE DLPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABI ILLATION (SHRI G VENKAT SWAMY)
(a) and (b) The matter is under consideration

SHRI KRISHAN KANT Sii, Mr Rag hunatha Reddy has been addressing a number of conferences of working journalists where resolutions are passed in his presence. Last session also we asked the question as to how long this question will remain under the consideration of the Ministry of Labour I do not know whether this question is having any Libour pain. I want to know by what time you will take a decision.

SHRI K V RAGHUNATHA REDDY Sit I assure Shit Krishan Kant that we do not need his obstetile ability to deliver. As fat as this matter is concerned, it is under the consideration of the Government

SHRI KRISHAN KANT I asked how long it will take

SHRI \ G KULKARNI So many seminais have taken place .

MR CHAIRMAN Well, Mr Kul karnı

The question was actually asked on the floor of the Houle by Shii Kishan Kant

SHRI A G KULKARNI Sir the Min ister is addressing conferences, having assured that it will be considered

Oral Answers

MR CHAIRMAN Do you still think that Mr. Krishan Kant is not enough?

SHRI K V RAGHUNATHA REDDY It is true that I attended a number of conferences and at the conferences also I said that the matter will be considered And now, the matter is being considered

SHRI A G KULKARNI Sir, you must force him to say how soon it would be

MR CHAIRMAN You are not answer ing the question. Mr Minister, If you can not give a definite date kindly say so

SHRI A G KULKARNI Say something now

SHRI K V RAGHUNATHA REDDY You will kindly appreciate Sii when a proposal is initiated by any Ministry it has to go to several Ministries for their opinions and when once the concerned Ministries express their opinions a Cabinet Note goes to the Cabinet Secretariat

MR CHAIRMAN Therefore it is not possible to giver

SHRI K V RAGHUNATHA REDDY Yes

SHRI A G KULKARNI Sii every thing goes to the Cibinet That is the procedure everywhere You have asked him to indicate the time Now he says that it has gone to the Cabinet The Min ister is adopting the usual delaying tactics of the Gevernment. Why did he then id diess seminars and conferences?

SHRI KRISHAN KANT Through von Sit I will request him ugain not to go on considering this procedure which he has given. There is nothing unusual in it is the Cabinet which considers everything the various Ministries which consider. Why is he tiving to throw the blame on others There have been agitations by the journa lists and non-journalists both Sir the condition of non-journalists is very bid

M v I know, Sii how long the Govern ment vill go on fiddling with this prob lem. The newsp per management is trying to deal roughly with the non-journalists They are trying to impose 50 per cent cut

to Questions

MR CHAIRMAN No Mr Kushin Kant you need not give the history of it You have put your question and the ques tion has been answered Well you are not satisfied with the answer. But I do not want a speech on this

SHRI KRISHAN KANI Su are vou satisfied with the answer-

MR CHAIRMAN Whether I im satis fied or not satisfied is not relevant

SHRI KRISHAM KANT It is very rele vant for us. If ou are satisfied you will advise us. You are part of this House as long as you are the Churman

MR CHAIRM'N Now put your ques t10 1

SHR KRISHAN KANT Sn will you isk him whethe Te will announce this deci sion of any other decision within the next fifteen lays. Secondly may I know if they have got representation from non journalists that due to 50 per cent cut in the news print quota the management is trying to rct ench non jour falists and trying to put pressure on the Covernment to restore the cut May I know what the Government is come to do about it

SHRI & V RAGHUNATHA RIDDY Sit thee questions have been raised by Shri Kiishan Kint in his second question One is whether within 15 days we will be able to innounce the decision. I can only assure him that the Government also is as much schously cone ned about this matter ane ilso as invieus as Mi Krishan Kant hunself in order to consider the matter and move at a decision. But whether it will be 15 days or 20 days I cannot give a cat you if issurance. You know Sir how the sovernment nachinery works There fore I cannot give a categorical reply. But I can only say that the Gove nment is very scriously concerned and as inxious is the hon'ble Member to arrive at a decision is I think a decision will ently as possible be taken very soon

The second question which the hon ble Member asked was about non working journalists. As In is non working journalists are concerned I said on the floor of the House that we had discussions with the non working journalists. They want to have bilateral negotiations with the mana gement. If they want to have bilateral negotiations they can start negotiations with the management and if they want assistance of the Government they can easily have it whenever they want.

The third question which Mi Krishan Kant asked was whether as a result of 30 per cent newsprint cut the duly newspaper managements are indulging in some kind of retrenchment and other practices or they are taking cover of this cut to derive some advintages. We have received some comp laints from some journalists. The Ministry of Labour is scriously concerned. I have impressed upon the various Labour Minis ters that the management should not nor mally be allowed to impose any cut should get in touch with the managements concerned. I may tell you Sir, that we are deeply concerned about it that the manage ment of the newspaper companies do not resort to this method

SHRI KRISHAN KANI May I know about the last point? You said that due to the 0 per cent cut you are impressing on the Labour Ministers to impress on the managements that there should be no cut cie. May I know if you are going to statutorily protect the journalists from this unilateral action of retrenching employees due to this newsprint cut. If so what steps do you propose to take in this connection?

SHRI K V RAGHUNATHA RIDDY Sii I would like to have all the facts collected first before I can express any opinion on this

SHRI & G KULKARNI No, Sn He replied to Mr Kiishan Kant saying that he has taken it up with the Labour Ministers of the States. Is he going to take up everything in vacuum with the Labour Ministers of the States? He is now taking umbinge saying that he is going to collect

the facts—The situation is such that employees are bein, retrenched—You must take some steps

MR CHMRMAN Are you adding anything.

SHRI K V RAGHUNATHA RIDDY What I said was this we have received certain complaints and is soon as we receive certain complaints the immediate step that we should take in this matter is to inform the I about Ministers of the various States so that immediate remedial measures may be taken instead of going in for legislation But as I said after the facts are ascertained if the situation is such that a legislation is warranted then the matter can be considered.

श्री जगदीश प्रसाद माथुर: क्या यह सही है कि जा विकिग जर्निलस्ट है उनमे दो यूनियने काम कर रही है। जो यूनियन ग्राफ जर्नलिस्ट है, उसके सम्बन्ध में मत्री महोदय श्री रेड्डी जी जब उडीसा गये थे तो उडीमा मे विका जर्नलिस्ट की एक मीटिंग में श्रापने कहा कि मै यह दख्गा कि किसी प्रकार से वेज बाड वे ग्रन्दर नेशनल यनियन श्राफ जनलिस्ट्म ना प्रतिनिधि नही श्रा सके। क्या म्वय मत्री महोदय द्वारा जो जर्नातस्ट्स है उनके बीच में इस प्रकार का भेदभाव करने का प्रयास नही किया जा रहा है<sup>?</sup> क्या यह सही है कि यह जो प्रेस काउमिल है उसने नेशनल काउसिल ग्राफ जर्नलिस्टस को मान्यता दी हे ग्रार उसक बावजुद भी क्या जो वेज बोर्ड ग्राप बनायेगे उसमें दोनो युनियनो के प्रतिनिधि लेगे या केवल एक का लेगे या जिसका पक्ष ग्राप लेते ह उनका लेगे? उडीसा मे इस प्रकार से श्रापने जर्नलिस्ट्स मे जो फूट डालने का काम किया है उसके सम्बन्ध में मत्री जी का क्या वहना है?

SHRI TOKANATH MISRA Why do you still belia e as a card holder, Mr Rigiumatha Reddy Please don't do it

SHRI K. V. RAGHUNATHA REDDY: On the question of appointment of the Wage Board itself, no decision has yet been taken. The matter, as I said, is under various processes of consideration. With respect to the question raised about representation of the National Union of Journa lists, I can only say at this stage that the decision would be taken on the respective merits of the case.

SHRI LOKANATH MISRA: No, the question was specific.

SHRI PITAMBER DAS: The question was categorical—Did he say it when he attended the meeting in Orissa? If he did say that, how does he explain it?

SHRI N. G. GORAY: That means the decision is already taken.

SHRI K. V. RAGHUNATHA REDDY Some journalists met me in Orissa, but I am not able to recollect what exactly I said . . .

## (Intersuptions)

SHRI LOKANATH MISRA: No, no. The point is, did you enquire as to whether there was not anybody who represented the Federation of Working Journalists? When the representatives of the other Union met you, you almost refused to meet them and when they wanted to convene a meeting and asked Mr. Gujial to preside over it, you said, "I will see that I dissuade Mr. Gujial from coming and presiding over it." (Interruptions) May I know whether they have represented to the Prime Minister regarding this?

(Interruptions)

MR. CHAIRMAN: Let him answer.

SHRI N. G. GORAY: Sir, we seek your protection. He cannot say, "I forget everything"

SHRI LOKANATH MISRA: If he for gets everything, he cannot be a Minister He should resign.

(Interruptions)

SHRI K V. RAGHUNATHA REDDY: I have already said that some journalists met me and they naturally asked about the Wage Board. About this representation and all that I un not able to recollect what had happened.

(Interruptions)

SHRI LOKANATH MISRA: If he has developed senility, we have to dispense with him. We cannot afford to have a Minister who has developed senility.

SHRI N. G GORAY: This is cowardice.

SHRI LOK NATH MISRA: This is complete cowardice.

(Interruptions)

MR. CHAIRMAN: Order, please.

SHRI K. V. RAGHUNATHA REDDY: When a number of journalists met me, I really cannot recollect what I have said. As far as representation of the National Union of Journalists is concerned, when the decision is taken to appoint the Wage Board, their claims will be considered on merits.

MR. CHAIRMAN: Question Hour is over.

## WRITTEN ANSWERS TO QUESTIONS

## Free ration facility to Commissioned Officers

\*504. SHRI DEBANANDA AMAT: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Commissioned officers in the Army have to spend more than their salary while they remain in the Army mess; and
- (b) if so, the reaction of Government thereto; and whether it is proposed to provide free rations to the commissioned officers posted in peace areas like other L.C.Os?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir.

(b) Does not arise.

## Aid given to foreign countries from 1970 to 1973

\*507, SHR1 P. K. KUNJACHEN: Will the Minister of EXTERNAL AFFAIRS be pleased to state.

- (a) the number of countries which were given financial aid by India from 1970 to 1973; and
- (b) the total quantum of aid given (country wise) during this period?